

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated: 12 JUL 1993

APPLICATION NO(s). 586 of 1992 3?

Applicant(s) H.R.Veerana Goud v/s. Respondent(s) Post & Telegraphs Department.

To

1. Sri.H.R.Veerana Goud,  
Sub-Divisional Inspector (Postal),  
Byadagi Postal Sub-Division,  
Byadagi,Dharwad District.
2. The Post Master,  
Head Post Office,  
Ranabennur Head Office,  
Pin-581120.
3. Post Master General,  
N.K.Region,  
Dharwad-580001.
4. The Member(P),  
Postal Board,  
New Delhi-1.

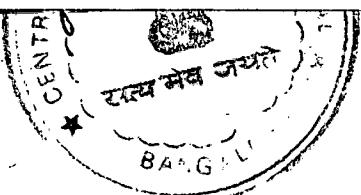
SUBJECT:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore Bench  
Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY/INTERIM ORDER passed by this Tribunal in the above said  
application(s) on ---- 29-06-93 ----

Issued 13/7

ofc

*Deputy Registrar*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.



of proviso 1[III] of FR 22 read with G.I.O. 7. We are told that the authorities have not disposed off the said representation although it is more than six months since it was made. While we take that the representation has reached the authorities we do not see why it has been kept pending resulting in the applicant being forced to move this court. Because this is a matter which could have been remedied at their own ends as the demand or claim made is tenable under law. Under these circumstances all that we should do is to direct the Member, Postal Board, to whom the representation Annexure A-4 has been addressed, to consider and dispose off objectively the representation made by the applicant. We direct the disposal should be done within two months from the receipt of a copy of this order. The registry will send a copy of this order to Member, Postal Board, New Delhi. With these observations, this application stands disposed off at the admission stage itself.

19 -

Sd —

Sd

MEMBER [A]

VICE-CHAIRMAN

TRUE COPY

SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE



bsv

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560038.

Dated:  
Miscellaneous Application No.352 of 1993 in SEP 1993

APPLICATION NO(S) 586 of 1992.

APPLICANTS: H.R.Veerana Goud v/s RESPONDENTS: Post & Telegraphs Deptt.

TO.

1. Sri.H.R.Veerana Goud,  
Sub-Divisional Inspector(Postal),  
Byadagi Postal Sub-Division,  
Byadagi, Dharwad District.
2. The Post Master,  
Head Post Office,  
Ranebennur Head Office  
Pin Code No.581120.
3. The Post Master General(Chief)  
Karnataka Circle,  
Bangalore-560 001.
4. The Member(P), Postal Board,NDelhi-1.
5. Sri.M.Vasudeva Rao,  
C.G.S.C.,High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the  
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the  
above said application(s) on 15th Sept, 1993.

for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

Issued

by  
GM

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH : BANGALORE

DATED THIS THE TWENTY NINETH DAY OF JUNE 1993

Present:

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

APPLICATION NO.586/92 3?

H.R. Veerana Goud,  
Sub-Divisional Inspector [Postal],  
Byadagi Postal Sub Dn.,  
Byadagi, Distt:Dharwad

... Appliance

v.

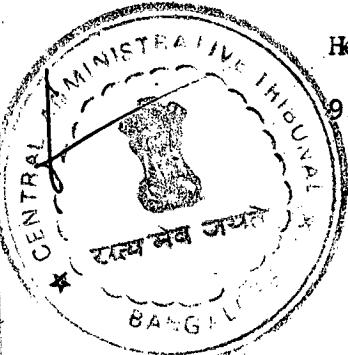
1. Post Master,  
Head Post Office,  
Ranibennur, H.O. 581 120.
2. Post Master General,  
N.K. Region,  
Dharwad-580 001.
3. Member [P],  
Postal Board,  
New Delhi-1.

... Respondents

This application having come up for admission before this  
Tribunal today, Hon'ble Vice-Chairman, made the following:

O R D E R

1. We have heard the applicant in person. This matter has been posted for admission. The grievance of the applicant is in a limited compass and confined to placing him in the appropriate pay scale. The applicant is not satisfied with what has been done to him under Annexure A-2 in which he is promoted. He, therefore, made a representation at Annexure A-4 dated 9.10.1992 asking the authorities to extend to him the benefits



of proviso 1[III] of FR 22 read with G.I.O. 7. We are told that the authorities have not disposed off the said representation although it is more than six months since it was made. While we take that the representation has reached the authorities we do not see why it has been kept pending resulting in the applicant being forced to move this court. Because this is a matter which could have been remedied at their own ends as the demand or claim made is tenable under law. Under these circumstances all that we should do is to direct the Member, Postal Board, to whom the representation Annexure A-4 has been addressed, to consider and dispose off objectively the representation made by the applicant. We direct the disposal should be done within two months from the receipt of a copy of this order. The registry will send a copy of this order to Member, Postal Board, New Delhi. With these observations, this application stands disposed off at the admission stage itself.

19 -

Sd —

Sd —

MEMBER [A]

VICE-CHAIRMAN

TRUE COPY

SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

bsv

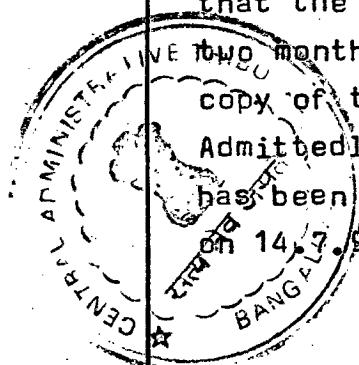


In the Central Administrative Tribunal  
Bangalore Bench  
Bangalore

Application No. .... 586 of 1993

ORDER SHEET (contd) MANO-352/93

Date	Office Notes	Orders of Tribunal
		<p>PKS (VC) 15.9.93</p> <p>Heard the learned counsel for the applicant in this application wherein the Government seeks more time to comply with the directions given by this Tribunal while disposing off O.A. No. 586/93 on 29.6.93. On the aforesaid date, after hearing the applicant, who appeared in person and argued the matter for admission, <sup>the learned</sup> we thought that the application itself could be disposed off <sup>thereby</sup> by directing the Member, Postal Board to whom the applicant had addressed a representation, a copy of which had been produced at Annexure A-4, to consider and dispose it off as objectively as possible and ordered that the same should be done within <del>ONE</del> <sup>two</sup> months following receipt of a copy of the Tribunal's order. Admittedly, a copy of the order has been received by the Department on 14.7.93 and, therefore, further</p>



Date	Office Notes	Orders of Tribunal
		<p>action should have been taken and the matter concluded by 14.9.93.</p> <p>Today, an application is moved asking for more time and, in the facts and circumstances of the case, I deem it desirable to extend the time granted to dispose off the representation referred to supra at the earlier hearing by a further period of three months from this day. With this observation, this application stands disposed off.</p> <p>Furnish a copy of this order to the learned Standing Counsel so that he can advise the Department suitably.</p> <p style="text-align: right;">Sd/</p> <p style="text-align: right;">VICE CHAIRMAN</p> <p style="text-align: right;">TRUE COPY</p> <p style="text-align: right;">N. <i>[Signature]</i> 22/9/83</p> <p style="text-align: right;">SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 7 APR 1994

Miscellaneous Application No. 57/94 in

APPLICATION NUMBER: 586 of 1993.

APPLICANTS:

T.O. Sri.H.R.Veerana Gouda v/s. Post Master, Ranibennur HPO, & Ors.

1. Sri.H.R.Veerana Gouda,  
Sub-Divisional Inspector (Postal),  
Byadagi Post,  
Dharwad District-581106.
2. The Director of Postal Services,  
North Karnataka Region,  
Dharwad-580001.
- 3.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 21-03-1994.

Issued on  
7/4/94

Re: of

*Se Shanthar*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES. 7/4

gm\*

H.R. Veerana Goudar, v/s. Post Master, H.P.B. Ranibennur H.O.

Date	Office Notes	Orders of Tribunal
------	--------------	--------------------

Orders on M.A. No. 57/94

PKS(VC)/TVR(MA)

21.03.1994

This M.A. was adjourned for today for hearing the applicant therein. Despite service of notice well in advance, we find that he is absent even today. We think there is little reason for him to complain in this application about non-compliance of the directions of this Tribunal. The directions issued to the respondent Govt. about fixation of his pay in relation to which the man had some grievance. He had made a representation to the Member of the Postal Board and that representation having been remained undisposed of, the Tribunal on the earlier occasion gave a direction to dispose off the said representation.

2. Now, we find that the said representation by the applicant has been disposed off and the result of such ~~representation~~ disposal had been notified to the applicant who we find, however feels still aggrieved by the order made on disposal of his representation. But he has chosen a wrong remedy by asking us to take action against the Govt. for not having complied with the direction by filing this M.A. This aspect becomes clear from reading of para 3 of the M.A. The M.A. is totally misconceived. If the applicant is not satisfied with the passing of the order by the Govt. on his representation, he has to file an independent application and not an interlocutory application in a proceeding which has already been disposed of.



-11-

**In the Central Administrative Tribunal**  
**Bangalore Bench**  
**Bangalore**

Application No. .... 586 ..... of 1993

**ORDER SHEET (contd)**

Date	Office Notes	Orders of Tribunal
		<p>from pre-page.</p> <p>This M.A. therefore stands rejected. If the applicant still feels aggrieved by the order of the Member, Postal Board, he is still free to file a fresh application and seek relief.</p> <p>Sd/- MEMBER (A)</p> <p>Sd/- VICE CHAIRMAN.</p> <p><b>TRUE COPY</b></p> <p><i>Se Shivaiah</i> 2/4 SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>